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Title: Issue regarding incidents of Hyderabad and JNU Universities.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, I have given a notice for Privilege Motion. As per Rule 222 I had given a Privilege Notice. It reads:

"If the Speaker gives consent under Rule 222 and hold that the matter is supposed to be discussed in order shall call the Member concerned who shall rise in his own place and while asking for leave to raise the question of privilege make a short statement."

HON. SPEAKER: It says that the Speaker can give consent.

SHRI K.C. VENUGOPAL: Madam, I have given a notice against Shrimati Smriti Irani, the hon. Minister of Human Resource Development. While replying in the Lok Sabha, she actually misled the House. This is the first thing. She told that no one allowed a doctor near this child to confirm his death. This fact has been disputed by the medical officer of the Hyderabad University herself. ...(*Interruptions*) Secondly, the hon. Minister had quoted a history text book taught in Don Bosco school in Matunga to attack the Opposition. The book was commissioned by the then Minister and is being taught.

माननीय अध्यक्ष : नाम रिकॉर्ड में नहीं जाएगा।

â€¦(*Interruptions*) *

SHRI K.C. VENUGOPAL: This claim was countered by the school authorities. In an interview to `Indian Express', the Principal of the school claimed that the handbook was discontinued in 2001 itself. Then, how was it possible for the then Minister to release that book? This is also a misleading statement. ...(*Interruptions*)

HON. SPEAKER: There is a difference. All of you should remember.

SHRI K.C. VENUGOPAL: The hon. Minister quoted a document from the organization of `Mahisashur Martyrdom Day' and said that Mahisashur a brave self-respecting leader was tricked into a marriage by Aryans. They hired Durga who enticed Mahisashur into marriage and killed him after nine nights...(*Interruptions*)

HON. SPEAKER: Shri Venugopal now please take your seat. Nothing will go on record now.

...(*Interruptions*)â€¦ *

HON. SPEAKER: You have to only raise the issue. You are not to make a speech.

Now, Prof. Saugata Roy. You have to raise only the issue and do not take any names.

PROF. SAUGATA ROY(DUM DUM): Madam Speaker, it has been our custom that when a Minister replies to a debate, he or she should be responsible because the Minister is representative of the Government. When the discussion on Hyderabad and JNU was taking place, the Minister replied like this:

"Let me read the letter. Let me also read what happened there. Nobody allowed a doctor near this child, to revive this child, to take him to the hospital. Nobody allowed a doctor near him. The police has reported that not one attempt was made to revive this child, not one attempt was made to take him to a doctor. Instead what was done was that his body was used as a political tool, hidden. No police was allowed till 6.30, the next morning. "

HON. SPEAKER: Prof. Saugata Roy, it is all right. Do not repeat it.

PROF. SAUGATA ROY: Madam, give me half-a-minute. Please have patience; I am an old man....(*Interruptions*)

HON. SPEAKER: Today I do not have any patience.

PROF. SAUGATA ROY: Madam, it is said that no police was allowed till 6.30 the next morning.

HON. SPEAKER: That is your privilege notice and you have given it to me. That is all. Again you are repeating the same point.

PROF. SAUGATA ROY: Madam, the Chief Medical Officer of the University of Hyderabad, Mrs. Rajashree has said that Hyderabad University's Chief doctor refutes Smriti's statement on Rohith. ...(*Interruptions*)

HON. SPEAKER: So your privilege motion is there. Again, I am saying that as a very special case, I am allowing you to speak. This should not be the practice. It is all right that you have spoken on your notice on privilege motion. Now Md. Salim may speak. ...(*Interruptions*)

SHRI MOHAMMAD SALIM : Madam Speaker, I am not going into the contents of the letter. You are authorized and empowered by the rules but as per Rule 233, a Member has the right to move a Privilege Motion. At 4 p.m. of 29th, I submitted this notice and I seek your permission to mention it. Unfortunately, yesterday, two Members of the Treasury Benches were allowed to mention about this but there was some miscommunication and we were not allowed to speak. Now, we had to fight for one hour just to mention it. You may consider the matter but the point is, fact remains fact and

untruth remains untruth even if it is presented in a highly dramatized form. ...(*Interruptions*) What the Minister for HRD said on that day is totally blatant untruth blaming the students. रोहित वेमुला के डॉक्टर ने एग्जामिन करके जो रिपोर्ट दी, हमने उस रिपोर्ट को आपको सबमिट किया है और मंत्री जी कहती हैं कि पुलिस और डॉक्टर को एलाऊ नहीं किया गया। क्या आप पूरे देश को गुमराह करने के लिए इस सदन को इस्तेमाल करने देंगे? ...(*व्यवधान*) आज मंत्री के लिए जिम्मेदारी नहीं है? ...(*व्यवधान*)

HON. SPEAKER: Shri Premachandran is not present.

...(*Interruptions*)

HON. SPEAKER: Now the matter is over. It is all right that you have raised it. This practice also is not to be followed in future. आज मैंने आपके व्यवहार से तूस्त होकर आपको एलाऊ किया है। It is a special case. I am sorry.

â€¦(*व्यवधान*)

श्री अर्जुन राम मेघवाल (बीकानेर): जिसके आधार पर इन्होंने रिप्लाय दिया है, वह पुलिस की रिपोर्ट है, उसके आधार पर दे रहे हैं। ...(*व्यवधान*) ये ऐसे झी आरोप लगा रहे हैं, ये ऐसे आरोप नहीं लगा सकते हैं।...(*व्यवधान*) डॉक्टर की बात सही है और क्या मिनिस्टर असत्य बोल रही हैं।...(*व्यवधान*) ये गलत बात कह रहे हैं और आप पर भी आरोप लगा रहे हैं। यह ठीक नहीं है। ...(*व्यवधान*)

SHRI MALLIKARJUN KHARGE: Regarding the incident of violence being fanned by the leaders and the Union Minister, I have given a notice of Adjournment Motion....(*Interruptions*)

HON. SPEAKER: It is not Adjournment Motion.

SHRI MALLIKARJUN KHARGE: I have given it. I will just mention about it....(*Interruptions*) I am on my legs.

SHRI M. VENKAIAH NAIDU: No allegation and no slogan against the Speaker should go on record. ...(*Interruptions*)

HON. SPEAKER: About what are you speaking? I am sorry. Nothing will go on record. I am not allowing him.

...(*Interruptions*)â€¦*

SHRI M. VENKAIAH NAIDU: Madam, you have not allowed him. That is not there in the agenda....(*Interruptions*)

HON. SPEAKER: Nothing will go on record. I am not allowed him.

...(*Interruptions*)â€¦*

HON. SPEAKER: You please take your seats.

...(*Interruptions*)

HON. SPEAKER: This is not a matter of privilege.

...(*Interruptions*)

HON. SPEAKER: No, I am sorry.

...(*Interruptions*)

HON. SPEAKER: Members, I have received a notice.

...(*Interruptions*)

12.19 hours

(At this stage, Shri M.I. Shahnawas and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: I am sorry. What is this?

...(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 1230 hours.

12.20 hours

The Lok Sabha then adjourned till Thirty Minutes past

Twelve of the Clock.

12.30 hours

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Hon. Speaker in the Chair)

...(*Interruptions*)

